## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 124(ND)2016 CA. NO.

PRESENT: SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016

NAME OF THE COMPANY: M/s. Unitech Ltd.

**SECTION OF THE COMPANIES ACT:** 73(3) 4

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3- V.B. Pandy HUF - do -
4. Mrs. Sudustian Votra Depositor
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## **ORDER**

Mr. Anil Mohan Singh, Joint Director from the office of the Regional Director and Mr. R. Bandyopadhyay, Registrar Companies are present, pursuant to the notices issued to them. This Bench is apprised that the sanction for prosecution has been received by the RoC and further steps are being initiated. Also, the stay on prosecution of the respondent was in effect only till disposal of the petition under section 74(2) of the Companies Act by the erstwhile Company Law Board. This Bench would like to be kept apprised of the steps which are being taken for the redressal of the grievances of the investors. An interim report may be filed by the concerned authorities by the next date fixed in this case.

- 2. With respect to various other statements of the JVs/subsidiaries/associates of the respondent company, time had been extended till 07.09.2016 for filing these in Court.
- 3. Vide order dated 22.08.2016, the respondents were also directed that a separate account be opened for the sale proceeds of the six immovable properties furnished before this Bench specifically to meet the financial obligations towards the petitioner. Let the details of the Bank Account be given. The directions are being reiterated that the sale shall be executed only after prior permission of this Bench is taken, and in such an event the agreements for sales be filed before hand.
- 4. To come up for further proceedings on 07.09.2016.

(Ina Malhotra) Member Judicial